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of Pondicherry sought the ment approval of the Central Government for the introduction of a Bill in the Pondicherry Assembly to provide for au»pen«ion of the operation of the Regulation for the reason that the Bill intended to over-ride the provisions of a Regulation made by the President Approval of the Central Government has been conveyed to the Government of Pondicherry on 22nd March, 1980.

PAPERS LAID ON THE TABLE

Report an^ Accounts (V978-79) of the Central Electronics Limited, New Delhi and related Papers

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers: —

- (i) Fifth Annual Report and Accounts of the Central Electronics Limitefl, Wew Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report and giving reasons for the delay in laying thereof.

[Placed in Library. See No. LT-626/80 for (i) and (ii)].

Accounts (1977-78) of the Central Silk Board ana Related Paper

THE MINISTER OF STATE IN, THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir. on behalf of Shri R. Venkataraman, I beg to lay on the Table, under subsection (4) of section 12 of the Central Silk Board Act, 1948, a copy (in English and Hindi) of the Annual Accounts of the Central Silk Board for the *year 1977-78*, and the Audit Report thereon. [Placed in Library. See No. LT-371/80~1.

Bihar Hindu Religious Trusts (Amendment) Ordinance, 1980

Orissa Hindu Religious Endowments (Amendment) Rules, 1979

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) of the Bihar Hindu Religious Trusts (Amendment) Ordinance, 1980 (Bihar Ordinance No. 24 of 1980), under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-739/80].
- II. A copy fin English and Hindi) of the Government of Orissa, Notification S.R.O. No. 59/80, publishing the Orissa Hindu Religious Endowments (Amendment) Rules, 1979, under section 24A of the Orissa General Clauses Act, 1937, read with clause (c) (iv) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-741/80].

Report and Accounts (1978-79) of the Metallurgical and Engineering Consultants (India) Limited, Ranchi and Related Papers

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MU-KHERJEE); Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Sixth Annual Report and Accounts of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1978-79, together with the Auditors'